

**National Company Law Tribunal**

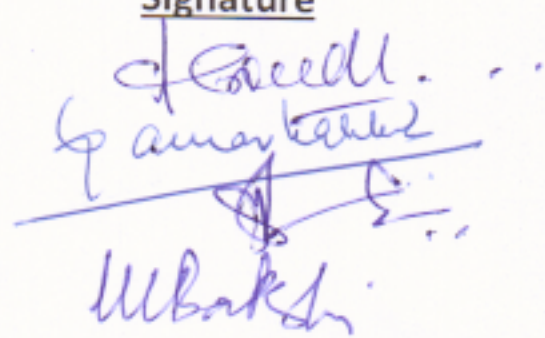
**Allahabad Bench**

CP NO. (IB) 128/ALD/2017, (A No. 23/2018)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018

NAME OF THE COMPANY: JEKPL Pvt Ltd v/s JOGPL Pvt. Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: U/S Insolvency Code

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anoop Trivedi	Advocate	JEKPL	
2.	Gaurav Kakkar	Advocate	JEKPL	
3.	Abhinav Gaur	Advocate	JEKPL	
4.	MPHIT BAKSHI	Advocate	JEKPL	

**CP NO.(IB)128/ALD/2017, CA NO.23/2018**

Sh. Anoop Trivedi, Advocate for applicant JEKPL Pvt. Ltd. It is stated that the implementation of the resolution plan has now been stayed by and is under consideration before the Hon'ble NCLAT. Therefore, a formal notice be issued to the respondent JOGPL Ltd. to file its objection/reply to the present restoration application.

Further, the applicant is further directed to serve a dasti notice alongwith a copy of the present petition to the respondent.

The matter to be listed on 19<sup>th</sup> February, 2018.

**Dated:05.02.2018**

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

— Sd —

**H.P. Chaturvedi,  
Member (Judicial)**